

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 870 of 2020

IN THE MATTER OF:

Action Construction Equipment Ltd. ...Appellant

Versus

Capacit'e Infra Project Ltd. ...Respondent

Present:

**For Appellants: Mr. Fanish Kumar Rai and Mr. Ajit Rajesh,
Advocates.**

**For Respondent: Mr. Abhay Anturkar and Ms. Surbhi Kapoor,
Advocates.**

O R D E R
(Through Virtual Mode)

22.02.2021: Rejoinder and written submissions of the Appellant's are not on record. Learned Counsel for the Appellant submits that soft copy of the rejoinder and written submissions have been filed. Hard copy thereof be filed within one week.

Learned Counsel for the Appellant will circulate the written submissions as also the judgments relied upon by him.

Post the Appeal for admission (after notice) on **9th March, 2021** before Court No.II.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/GC